

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
MUMBAI**

REGIONAL BENCH – COURT NO.1

Customs Appeal No.970 of 2008

[Arising out of Order-in-Original No.59/2008, dt.29.05.2008, passed by the
Commissioner of Customs, JNCH, Sheva, Mumbai]

Mr. Mohammed Jaffer,
710/8A, Convent View, Opp. Almeida Park,
Off. Turner Road, Bandra (W),
Mumbai 400 050

.....Appellant

VERSUS

Commissioner of Customs,
Jawaharlal Nehru Customs House, Sheva, Mumbai

.....Respondent

Appearance:

None for the Appellant
Ms. Trupti Chavan, AC (A.R.)for the Respondent

CORAM:

HON'BLE DR. D.M. MISRA, MEMBER (JUDICIAL)
HON'BLE MR. SANJIV SRIVASTAVA, MEMBER (TECHNICAL)

ORDER NO. A/86353 / 2019

Date of Hearing: 06.08.2019
Date of Decision: 06.08.2019

PER: D.M. MISRA

The matter has been listed several times on 15.02.2017,
08.08.2017,06.09.2017,03.10.2017,12.10.2017,04.06.2019,09.07.2
019, but the Appellants were unrepresented. Today also, when the
matter is called, none present for the Appellant nor there is request
for adjournment.

2. The learned A.R. for the Revenue submits that the Appellant is not serious in prosecuting the matter before this forum. We find force in the contention of the learned A.R.

3. Consequently, the appeal is dismissed for non-prosecution.

(Dictated and pronounced in the open court)

(D.M. Misra)
Member (Judicial)

(Sanjiv Srivastava)
Member (Technical)

Bahalkar